

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2990

ANSWERED ON:22.03.2005

TRAFFICKING

Adsul Shri Anandrao Vithoba;Chouhan Shri Shivraj Singh;Patel Shri Kishanbhai Vestabhai;Satpathy Shri Tathagata;Singh Shri Sugrib

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether trafficking of women and children and girls is one of the fastest growing criminal activities in the world as well as in India as reported in 'The Hindu', dated 6 March, 2005;

(b) if so, whether the trafficking violates all forms of human rights and dignity;

(c) whether the Government has opened Protective Homes/short stay homes to provide custodial care, education, vocational training and rehabilitation etc. for victims of trafficking;

(d) if so, the details in this regard, State-wise;

(e) the criteria for selection of setting up of such homes in the country;

(f) whether the Government propose to formulate a comprehensive policy to deal with this situation;

(g) whether the National Commission for Women has sought an amendment in the existing laws to deal sternly with trafficking;

(h) if so, the response of the Government in this regard; and

(i) the number of such cases come to the notice of the Government during the last three years alongwith the cases cleared so far?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH) :

(a) to (c) Yes, Sir.

(d) Statement-I is enclosed.

(e) The applications duly recommended by concerned State Governments are considered by a Project Sanctioning Committee for further sanction. A maximum of 2 Short Stay Homes are sanctioned in a District.

(f) The Government has drawn up a National Plan of Action in 1998 and constituted a Central Advisory Committee to advise on trafficking, rescue and rehabilitation of victims of trafficking and commercial sexual exploitation, and also to activate legal and law enforcement systems to strengthen implementation of the Immoral Traffic Prevention Act, 1956.

(g) The National Commission for Women had suggested certain amendments in Immoral Traffic Prevention Act, 1956.

(h) Some of the amendment proposed by NCW have been included in proposed amendment of the Act.

(i) Statement-II is enclosed.